

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

Original application No. 40 of 2006

Tuesday, this the 24<sup>th</sup> day of January, 2006

**C O R A M :**

**HON'BLE MR. N. RAMAKRISHNAN, ADMINISTRATIVE MEMBER**

George Kutty,  
S/o. Kochukunju,  
SCP, C/o. SMR,  
Southern Railway,  
Chengannur Railway Station,  
Residing at Parankimam Vilayil,  
Kadampanad, (Via) Adoor.

... **Applicant.**

(By Advocate Mr. T.N. Sukumaran)

**v e r s u s**

1. Union of India represented by  
General Manager,  
Southern Railway, Headquarters Office,  
Chennai – 3.
2. The Divisional Railway Manager,  
Southern Railway,  
Thiruvananthapuram – 14.
3. The Senior Divisional Personnel Officer,  
Southern Railway, Thiruvananthapuram. ...

**Respondents.**

(By Advocate Ms. P.K. Nandini)

The application having been heard on 24.1.2006, the Tribunal on the same day delivered the following:

**O R D E R**  
**HON'BLE MR. N. RAMAKRISHNAN, ADMINISTRATIVE MEMBER**

Learned counsel for the applicant represents his apprehension about possible non-inclusion of certain period of his services as qualifying



service when his pension is going to be calculated. He is due to retire on 31.5.2007. He has made a representation vide A/3, according to the learned counsel, by way abundant caution as long back as June, 2005. He has not received any reply so far. He would be satisfied if a direction is given to the authorities concerned to dispose of his representation in the light of the existing rules, regulations and guidelines etc. within a time frame to be fixed by the Tribunal. Learned counsel for the applicant does not want to add any other representation apart from the one he has already submitted. Learned counsel for the respondents concurs to this cause of action being adopted.

2. In view of the above, it is ordered that the third respondent shall dispose of the A/3 representation of the applicant within a time frame of two months from the date of receipt of a copy of this order. The order shall be a speaking one, meeting all the issues raised in the representation, findings on each issue should be separately recorded quoting the underlying provisions, rules, regulations and extant orders in force.
3. With the above orders, this application is disposed of at the admission stage itself. No costs.

(Dated, the 24<sup>th</sup> January, 2006)

  
N. RAMAKRISHNAN  
ADMINISTRATIVE MEMBER

cvr.